

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.144/1994

Friday this the 21st day of January, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. T.P.George, Store Keeper,
Naval Armament Depot, Alwaye.
2. P.K.Rajendra Kurup,
Assistant Store Keeper,
Naval Armament Depot, Alwaye.Applicants

By Advocate Mr.T.A.Rajan

vs.

1. Union of India represented by Secretary,
Ministry of Defence, New Delhi.
2. The Flag Officer Commanding-in-chief,
Headquarters, Southern Naval Command,
Kochi-4.
3. The General Manager,
Naval Armament Depot, Alwaye.Respondents

By Advocate Mr.Unnikrishnan rep. SCGSC

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants claim, benefits granted to the applicants in O.A.434/89 and O.A.609/89. A fact adjudication must precede a decision. The competent authority must make a fact adjudication and ascertain whether applicants are similarly situated as the applicants in the two cases aforementioned, or whether there are any points of difference.

2. If the applicants are similarly situated, reliefs granted to the applicants in O.As.434/89 and 609/89 will be granted to applicants herein. A determination will be made by the competent authority within four months from today. Applicants will furnish details of their service to the competent

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authority within 15 days from today, failing which this order will stand recalled and the O.A. will stand dismissed. We alert respondents to adhere to the time schedule.

3. Application is allowed with the aforesaid directions. No costs.

Dated the 21st January, 1994.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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